

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P.(S). No. 685 of 2021**

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**CORAM: HON'BLE MR. JUSTICE DR. S. N. PATHAK  
(Through: Video Conferencing)**  
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**03/ 25.03.2021** Mr. Prabhas Chandra Jha, learned counsel appearing for the petitioner assails the impugned order dated 09.07.2019 passed by the Central Administrative Tribunal.

As per Rule-34 (d) of the High Court of Jharkhand Rules, 2001, the appropriate Bench to hear and dispose of the matter is a Division Bench.

Under such circumstances, let this case be listed before the Division Bench of this Hon'ble Court after obtaining leave of the Hon'ble the Chief Justice.

**(Dr. S.N. Pathak, J.)**

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